

**HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)**

FRIDAY, THE TWENTY FOURTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FIVE

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT PETITION NO: 26943 OF 2025

Between:

Syed Zakir Hussain, S/o. Syed Muzaffar Hussain, Aged about 54 years, Occ.
Engineer B.E.Civil, R/o. 8-15-92/1, Akbar Colony, Mai lardevpally, Rajendra
Nagar, K.V. Rangareddy, Telangana-500030

...PETITIONER

AND

1. The Chief Election Commissioner, Election Commission of India, Nirvachan Sadan, Ashoka Road, New Delhi. PIN-110001.
2. The Chief Election Officer, 9th Floor, BRKR Building, Adarsh Hyderabad PIN-500063, Telangana.
3. The District Election Officer, Integrated District Office Complex, Kongara Kalan Village, Ibrahimpatnam Mandal, Ranga Reddy District, Telangana-501510.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an order or direction, particularly in the nature of a Writ of Mandamus, to declare the action of the Respondents in not considering and dispose of the Petitioner s representation dated 15/07/2025, in accordance with law and to direct the Respondents to initiate a comprehensive policy and technical feasibility study for implementing biometric plus OTP based voter authentication systems linked with Aadhaar and consequently to issue directions for the post-voting SMS/email confirmation to voters, and the publication of anonymized Voter ID-based voting data to enhance electoral transparency.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased
pleased a) Direct the Respondents to immediately put in place enhanced security measures at polling stations, including but not limited to, strict verification of voter identity using Aadhaar and Voter ID linkage, biometric verification, and OTP confirmation, so as to prevent rigging, fake voting, and impersonation during ongoing or upcoming elections; b) Restrain the Respondents from conducting elections using the existing vulnerable systems without adequate safeguards against manipulation, until such time the requested reforms are considered and implemented.

Counsel for the Petitioner : SRI B.BALAMUKUNDA RAO

Counsel for the Respondents: SRI KOPAL SHARRAF, SC FOR ECI

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No.26943 of 2025

ORDER:

Mr. B.Balamukunda Rao, learned counsel for the petitioner.

Mr. Kopal Sharraf, learned Standing Counsel for Election Commission of India, appears for the respondents.

2. The writ petition has been preferred with the following prayer:

“For the reasons stated in the accompanying affidavit the petitioner herein prays that, this Hon'ble Court may be pleased to issue an order or direction, particularly in the nature of a Writ of Mandamus, to declare the action of the Respondents in not considering and dispose of the Petitioner's representation dated 15.07.2025, in accordance with law; and to direct the Respondents to initiate a comprehensive policy and technical feasibility study for implementing biometric + OTP based voter authentication systems linked with Aadhaar; and consequently to issue directions for the post-voting SMS/email confirmation to voters, and the publication of anonymized Voter ID-based voting data to enhance electoral transparency and pass any other orders or directions as this Hon'ble Court may deem just, fit and proper in the facts and circumstances of the case and in the interest of justice.”

3. Learned counsel for the petitioner has submitted that the Election Commission of India may be directed to dispose of the petitioner's representation, which is intended to effect significant

improvement and changes in the conduct of elections by making the system foolproof.

4. Learned Standing Counsel for Election Commission of India, however, submits that these are matters of policy. Petitioner has not been able to show any legal right to seek a direction upon the respondent Commission to address the representation purportedly made for improvement of the electoral process.

5. Upon hearing learned counsel for the parties, we are also of the considered view that for issuance of a direction for consideration of a representation by an aggrieved party, both legal right should be evidenced and statutory inaction on the part of the respondents is made out. None of these ingredients are made out in the present petition, which appears to be misconceived.

6. Accordingly, the Writ Petition is dismissed. However, there shall be no order as to costs.

Miscellaneous petitions, pending if any, stand closed.

SD/-M. NAGAMANI
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Chief Election Commissioner, Election Commission of India, Nirvachan Sadan, Ashoka Road, New Delhi. PIN-110001.
2. The Chief Election Officer, 9th Floor, BRKR Building, Adarsh Hyderabad PIN-500063, Telangana.
3. The District Election Officer, Integrated District Office Complex, Kongara Kalan Village, Ibrahimpatnam Mandal, Ranga Reddy District, Telangana-501510.

4. One CC to SRI B.BALAMUKUNDA RAO, Advocate. [OPUC]
5. One CC to SRI KOPAL SHARRAF, SC for Election Commission of India.
[OPUC]
6. Two CD Copies.

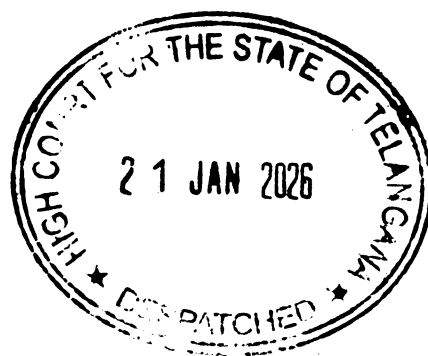
BSK

BS

CHR

HIGH COURT

DATED:24/10/2025



ORDER

WP.No.26943 of 2025

**DISMISSING THE WRIT PETITION
WITHOUT COSTS**

⑧ CLR
12/1/26